

(S.C.R. ORDER IV, RULE 12)
IN THE SUPREME COURT OF INDIA

APPLICATION FORM FOR REGISTRATION OF CLERK

1. Name of Advocate/Firm of Advocates on Record
on whose behalf the clerk is to be
registered : _____

2. Particulars of the clerk to be registered
 - (i) Full Name (in capital) : _____
 - (ii) Father's Name : _____
 - (iii) (a) Present Address : _____
(to be attested by Gazette Officer/Notary)
 - (b) Permanent Residential
Address : _____

Phone / Mobile Nos. _____
 - (iv) Age and date of birth : _____
 - (v) Place of birth and Nationality : _____
 - (vi) Educational qualifications Certificate : _____
(to be attested by Gazette Officer/Notary)

 - (vii) Particulars of previous
employment, if any : _____

I, _____ (clerk above-named) do hereby affirm that the particulars relating to me given above are true, I hereby undertake that I shall attend the Registry regularly. I also undertake that in the event of my name being strike off from the register as clerk to Mr./Ms./M/s. _____, Advocate(s) either on my leaving the employment or otherwise I will return the Identity Card to the Registry.

(_____)
(signature of clerk)

To be filled by the Advocate

3. Whether the Advocate/Firm of Advocate has a clerk already registered in his/her/its employment, and whether the clerk sought to be registered is in lieu of or in addition to the clerk already registered _____

4. Whether the clerk sought to be registered is already registered as a clerk of any other advocate and if so, the name of such other Advocate.

_____ (Name of Advocate).

certify that the particulars given above are true to the best of my information and belief and that, I am not aware of any facts which would render undesirable the registration of said _____ (Name of clerk)

(b) I, further undertake to surrender the Identity Card in the event of the cancellation of the registration of my clerk and I shall be personally and individually liable for any act or omission by or on behalf of my clerk as a result of the use or misuse of the Identity Card issued in favour of my clerk.

Dated _____

Signature of Advocate/
Partner of Firm of Advocates
Address:-

To

The Registrar,
Supreme Court of India,
New Delhi-110001.

INSTRUCTIONS

1. In the case of loss or theft of the Identity Card, F.I.R. should be lodged with the nearest Police Station and the Registry may be informed accordingly.
2. A sum of Rs.50/in the form of Court fee shall be paid on the application form for use of duplicate Identity Card.
3. Defective applications will not be entertained without any further correspondence.. Before filing applications at Filing Counter, please have your application checked by the concerned Branch to avoid any defect.